

FIR No.81/20  
PS: Ashok Kumar  
U/s.33/38 Delhi Excise Act  
State Vs. Vijeet Kumar

24.03.2020

Present:- Ld. APP for the State.

Accused Vijeet produced after fresh arrest alongwith HC Vikas.

Sh. Kapil Jain, Ld. Counsel for the accused.

Arguments on the bail application heard. Bail application perused.

Accused has been found in possession of 50 quarter bottles of illicit liquor and he has no previous criminal antecedent. In view of the same, accused **Vijeet** is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be sent to the Jail Superintendent.

Copy of order be given dasti.

(Atul Krishna Agrawal)  
*Duty ACMM* (North-West)  
Rohini Courts, Delhi  
24.03.2020

FIR No.117/20  
PS: Raj Park  
State Vs. Vinay Sagar

**[Bail Application]**

24.03.2020

Present:- Ld. APP for the State.  
None for accused.

In terms of order no.D&SJ(N-W)/Sectt./RC/2020-12098-12147 dated 23.03.2020 passed by Ld. District and Sessions Judge, NW, Rohini Courts, Delhi regarding lockdown / suspension of work of the North-West District, Rohini Courts, Delhi from 23.03.2020 to 04.04.2020, matter is **adjourned till 12.05.2020** before the court concerned.

(Atul Krishna Agrawal)  
*Duty ACMM* (North-West)  
Rohini Courts, Delhi  
24.03.2020

FIR No.187/2020  
PS: Mangolpuri  
State Vs. Sagar

**[Bail Application]**

24.03.2020

Present:- Ld. APP for the State.  
None for applicant accused Sagar.

In terms of order no.D&SJ(N-W)/Sectt./RC/2020-12098-12147 dated 23.03.2020 passed by Ld. District and Sessions Judge, NW, Rohini Courts, Delhi regarding lockdown / suspension of work of the North-West District, Rohini Courts, Delhi from 23.03.2020 to 04.04.2020, matter is **adjourned till 12.05.2020** before the court concerned.

(Atul Krishna Agrawal)  
*Duty ACMM* (North-West)  
Rohini Courts, Delhi  
24.03.2020

FIR No.94/20

PS: North Rohini

State Vs. Yovin @ Bharat Solanki

**[Bail Application]**

24.03.2020

Present:- Ld. APP for the State.

None for applicant accused Yovin @ Bharat Solanki.

In terms of order no.D&SJ(N-W)/Sectt./RC/2020-12098-12147 dated 23.03.2020 passed by Ld. District and Sessions Judge, NW, Rohini Courts, Delhi regarding lockdown / suspension of work of the North-West District, Rohini Courts, Delhi from 23.03.2020 to 04.04.2020, matter is **adjourned till 12.05.2020** before the court concerned.

(Atul Krishna Agrawal)  
*Duty ACMM* (North-West)  
Rohini Courts, Delhi  
24.03.2020